

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.201/2017, 206/2017  
and 169/2017  
IN  
CP (IB) No. 06/Chd/CHD/2017  
(Decided matter)**

**In the matter of:**

M/s Hind Motors India Ltd.

...Petitioner/Applicant

Present: Mr. Arjun Pratap Atma Ram, Advocate  
for the petitioner.  
Mr. Kamal Satija, Advocate for the Liquidator.  
Mr. Anil Kumar Aggarwal, Advocate for respondent No.1.

**CA No.201/2017**

Learned counsel for Mr. Ashish Mohan Gupta respondent No.1 ex-director of the company seeks short time to file reply to the application. Let the needful be done within three days and copy of the same be supplied to the learned counsel for the applicant during course of the day. The matter is adjourned to 09.01.2018 for arguments.

Learned counsel for the Liquidator submits that affidavit of service of rest of the respondents has already been filed and the service has been effected but there is no representation from the rest of the respondents. Necessary order in this regard shall be passed on the next date. Learned counsel for the Liquidator submits that the compilation of certain information required from the respondents has been supplied in CA No. 200/2017 in CP(IB) No.03/Chd/CHD/2017 which is also listed today.

CA Nos.201/201, 206/2017  
and 169/2017  
IN  
CP (IB) No. 06/Chd/CHD/2017  
(Decided matter)

**CA No.206/2017**

Reply to CA No.206/2017 has already been filed and copy of the same has been supplied to the learned counsel for the applicant viz., Ashish Mohan Gupta. List this application also on 09.01.2018 for arguments.

**CA No.169/2017**

Mr. Anil Kumar Aggarwal, Advocate representing Ashish Mohan Gupta submits that an application has been filed seeking permission to intervene in the matter. The same is yet to be listed by the Registry. Copy of the same has, however, been supplied to the learned counsel for the Liquidator who seeks time to file reply to the application. Let the same be filed at least four days before the date fixed with copy advance to the counsel opposite. CA No.169/2017 is fixed for arguments for 09.01.2018.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

December 13, 2017  
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